

varying levels of progress made on the rest of the action plan. The FATF strongly urges Pakistan to swiftly complete its full action plan by June 2020. Otherwise, should significant and sustainable progress especially in prosecuting and penalising TF not be made by the next Plenary, the FATF will take action, which could include the FATF calling on its members and urging all jurisdiction to advise their FIs to give special attention to business relations and transactions with Pakistan'.

(b) and (c) Sir, the Union Government is committed to combat the menace of Money Laundering and Terror Financing to ensure that criminals do not enjoy the proceeds of crime and the terrorists do not have access to finance or financial support, and to achieve this, the agencies of the Government of India investigate cases related to Money laundering and Terror Financing, attach properties and file prosecution complaints, in appropriate cases under PMLA 2002 and UAPA 1967. Also, the issue of support by Pakistan to cross border terrorism and terror financing is highlighted during bilateral discussions with other countries at various levels and also during discussions at relevant multilateral various fora.

(d) Sir, the question doesn't pertain to the Government of India.

Transparency in auctioning of goods by Customs Department

1316. SHRI RAJMANI PATEL: Will the Minister of FINANCE be pleased to state:

(a) the action taken by Government to increase the transparency while disposing/ auctioning the goods which are confiscated by the Customs Department in various parts of the country;

(b) whether all Custom Departments are following the process of e-Auctioning; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) Sir, the Central Board of Indirect Taxes and Customs (CBIC) has issued detailed guidelines for disposal of seized/confiscated goods including e-auction.

(b) Yes, Sir.

- (c) In the FY 2019-20 upto January, 2020, 477 e-auctions have been conducted.

High net worth individuals who moved outside India

1317. SHRI MD. NADIMUL HAQUE: Will the Minister of FINANCE be pleased to state:

- (a) the number of high net worth individuals moved out of India during the last five years;
- (b) whether Government has assessed their worth, if so, the details thereof; and
- (c) whether Government has assessed the amount of wealth that has been moved out of the country, if so, the details thereof, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) The term 'High net worth Individuals' is not defined under the Income-tax Act, 1961. No such data is maintained separately by the Income-tax Department.

- (b) Does not arise in view of (a) above.
- (c) There is no official estimate of amount of wealth or black money that has been moved out of the country. However, the Government has taken various effective and persistent measures in the last few years in its fight against the black money stashed abroad, including, *inter alia*, engaging with foreign governments under the exchange of information provisions of tax agreements, the Government has also taken a number of steps whenever any credible information has been received with regard to black money stashed abroad including bringing to tax unaccounted income and assets under the relevant law, levying appropriate penalties and launching prosecutions against the offenders.

NPA's in MSME sector

1318. SHRI MD. NADIMUL HAQUE: Will the Minister of FINANCE be pleased to state:

- (a) whether there has been an increase in bad loans and NPAs for MSMEs during the last three years;